

GOVERNMENT OF INDIA
MINISTRY OF PETROLEUM AND NATURAL GAS
RAJYA SABHA
UNSTARRED QUESTION NO-1424
ANSWERED ON - 19/12/2022

REFINERY AT NAGAPATTINAM

1424. DR. ANBUMANI RAMADOSS:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:-

(a) whether Government is aware that the newly proposed refinery at Nagapattinam, a Joint Venture of Chennai Petroleum Corporation Limited (CPCL) and Indian Oil Corporation Limited (IOCL) falls in the declared protected special agriculture zone in 2020;

(b) if so, the details thereof;

(c) whether Government may withdraw the above said proposed project considering the above fact and serious opposition by various political parties, farmers union, farmers and farm labourers and other significant stakeholders; and

(d) if so, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI RAMESWAR TELI)

(a) Refining activity or operation/setting up of a refinery does not fall under the list of prohibited projects/activities mentioned in the Second Schedule of Tamil Nadu Agricultural Protected Zone Development Act, 2020.

(b) to (d) Does not arise in view of (a) above.
